

versions) of the National Co-operative Development Corporation, for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-8275/74.]

- (3) A copy of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GHM/74/143 TNC/1073/38622-J in Gujarat Government Gazette dated the 26th June, 1974, under section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat together with an explanatory memorandum [Placed in Library. See No. LT-8276/74.]

NOTIFICATIONS UNDER NATIONAL HIGHWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—

- (1) S.O. 441(E) published in Gazette of India dated the 18th July, 1974.
- (2) S.O. 442(E) published in Gazette of India dated the 18th July, 1974. [Placed in Library. See No. LT-8277/74.]

GOVT. RESOLUTION ON NATIONAL POLICY FOR CHILDREN

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): On behalf of Shri Arvind Netam, I beg to lay on the Table a copy of the Government Resolution dated the 22nd August, 1974 on National Policy for Children (Hindi and English versions). [Placed in Library. See No. LT-8278/4.]

ANNUAL REPORT I.I.T. OF BOMBAY FOR 1972-73

SHRI D. P. YADAV: I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1972-73. [Placed in Library. See No. LT-8279/74.]

SHRI SAMAR GUHA: I want to draw your attention to the fact that this Government is in the habit of placing the report of only one IIT at a time; the reports of the other IITs are not being placed before the House. There are five Indian Institutes of Technology, one at Delhi, one at Bombay, one at Kanpur, one at Madras and one at Kharagpur. They are all governed and guided by a single Central Act. It is an obligation under the Act that the reports of all these institutes should be placed before the House. I had raised many questions here in the House about the serious financial irregularities that have not only been noted but about which I had written to the hon. Minister; the hon. Minister had replied that the matter was being inquired into. I would like to know why the report of the Kharagpur institute is not being placed before the House and why it is being shelved. I would like to know when the annual reports of the other IITs would be placed before the House and why they are being delayed. The hon. Minister must give an answer to this question.

श्री ज्योतिर्मय बसु (डाकमन्ड हार्बर) : यह तम्बाकूवाला तो नहीं है ?

प्रश्नकर्ता महोदय : तम्बाकू वाला कौन है ?

श्री ज्योतिर्मय बसु : यह इम्पीरियल टुबैको या इंडियन टुबैको के वेयरमेंट जो थे वह आई० आई० टी० के वेयरमेंट, उसके बड़े साहब बन गये हैं ।

प्रश्नकर्ता महोदय: वह तो इसमें नहीं है ।

I was under the impression that it was something on the Order Paper.

SHRI SAMAR GUHA: They are all guided by one a single Central law. The reports should be placed on the Table of the House at the same time...

MR. SPEAKER: As soon as one particular report is ready, it is laid on the Table...

SHRI SAMAR GUHA: Let the hon. Minister say that. I have put question and I have written to you and also to the hon. Minister about the irregularities in the IIT, serious financial irregularities...

MR. SPEAKER: He can write to me about any particular item.

SHRI SAMAR GUHA: They should all be placed on the Table of the House on the same day.

MR. SPEAKER: Suppose one of them is delayed, that would mean that the others also will be delayed.

SHRI SAMAR GUHA: Why should the report of only one IIT be placed and why not the reports of the other IITs?

MR. SPEAKER: Suppose one is ready while the others are delayed; why should the one which is ready also be delayed?

SHRI SAMAR GUHA: We should know it. That is not the procedure. All these five institutions are guided by a single law.

श्री जी० पी० बसव : मैं इसको दिखवा लूंगा। माननीय सदस्य कौं मैं भाषासतन देना चाहता हूँ कि जल्दी से जल्दी जो बची हुई रिपोर्ट्स होंगी वे सभा पटल पर रख दी जायेंगी ।

STATEMENT RE. NON-IMPLEMENTATION OF ASSURANCE GIVEN BY DEPUTY MINISTER OF COMMERCE IN REPLY TO USQ No. 899 OF 27-7-73 RE. GRANT OF IMPORT ENTITLEMENTS TO SHAREHOLDERS OF MARUTI LTD.

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Sir, I beg to lay on the Table a statement giving reasons for non-implementation of the assurance given by the Deputy Minister of Commerce in reply to Unstarred Question No. 899 dated the 27th July, 1973 regarding grant of Import Entitlements to shareholders of Maruti Limited. (Placed in Library. See No. LT-8280/74).

SHRI JYOTIRMAY BOSU: Sir, I would like to mention this. I have got five pending questions and the earliest one was on 14th December, 1972. Sir, the replies are, in all these cases, about Maruti. The replies are like this:

"Details of permits and despatches up to date information is being collected and will be laid on the Table."

"Information is being collected and will be laid on the Table of the House."

"From different sources are being collected and will be laid on the Table."

Sir, on 23rd February, 1973, it has been replied:

"In so far as all India long-term public financial institutions are concerned, none of them have so far sanctioned...."

Then, they say:

"The required information is being collected."